

**COMMITTEE
ON
GOVERNMENT ASSURANCES
(1973-74)**

(FIFTH LOK SABHA)

SEVENTH REPORT

(Presented on the 14th December, 1973)



**LOK SABHA SECRETARIAT
NEW DELHI**

December 14, 1973 | Agrahayana 23, 1895 (Saka)

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PARIAMOUNT
 (L.S.)
 No.
 40056 (S)
 24-1-74

**PERSONNEL OF THE COMMITTEE ON GOVERNMENT
ASSURANCES**

(1973-74)

Dr. G. S. Melkote—*Chairman.*

2. Shri Hemendra Singh Banera
3. Shri C. K. Chandrapan
4. Shri C. Chittibabu
5. Shri D. D. Desai
6. Shri Popatlal M. Joshi
7. Kumari Kamala Kumari
8. Shri Inder J. Malhotra
9. Shri R. Balakrishna Pillai
10. Shrimati B. Radhabai Ananda Rao
11. Shri Sakti Kumar Sarkar
12. Shrimati Savitri Shyam
13. Shri C. K. Jaffer Sharief
14. Shri Virbhadra Singh
15. Shri Ram Chandra Vikal

REPORT

I. INTRODUCTION

I, the Chairman of the Committee on Government Assurances, having been authorised by the Committee to present the Report on their behalf, hereby present this Seventh Report of the Committee.

2. The Committee was constituted on the 1st June, 1973.

II. SITTINGS OF THE COMMITTEE

3. After the presentation of the Sixth Report on the 5th September, 1973, the Committee held two sittings on the 23rd November and 12th December, 1973 and considered the following items:—

(i) Request from Department of Parliamentary Affairs for dropping of seven assurances;

(ii) Position of pending assurances pertaining to Fourth and Fifth Lok Sabha; and

(iii) Review of pending assurances pertaining to Fifth and Sixth Sessions of Fifth Lok Sabha.

4. At their sitting held on the 12th December, 1973, the Committee considered and adopted their draft Seventh Report.

5. An account of the conclusions arrived at by the Committee on the above matters is set forth in the Minutes of the above sittings of the Committee which are appended to this Report and form part of it. Cases, where the Committee found it necessary to make certain observations or recommendations are as under:—

III. REQUESTS FROM THE DEPARTMENT OF PARLIAMEN- TARY AFFAIRS FOR DROPPING OF ASSURANCES

6. The Committee have considered the requests made by the Government for dropping the following seven assurances:

(1) Assurances arising out of the reply given to Unstarred Question No. 3870 on the 29th August, 1972 regarding number of Contractors who applied to the Railway Administration to grant arbitration.

(2) Assurance arising out of the reply given to Unstarred Question No. 5434 on the 22nd December, 1972 regarding recommendations of Advisory Committee of Plantation Institution for assistance to States.

(3) Assurance arising out of the reply given to Unstarred Question No. 425 on the 25th July, 1973 regarding communal riots in Badar Bazar, Delhi.

(4) Assurance arising out of the reply given to Starred Question No. 84 on the 27th July, 1973 regarding loans from World Bank for Irrigation Projects in India.

(5) Assurance arising out of the reply given to Unstarred Question No. 912 on the 27th July, 1973 regarding stoppage of over-time allowance to employees working in Indian Airlines and Air India.

(6) Assurances arising out of the reply given to Unstarred Question Nos. 5734 and 5735 on the 23rd July, 1971 regarding valuables belonging to the Nawab of Rampur.

7. After examining the reasons advanced by Government in each case, the Committee agree to the dropping of the assurances at Sl. Nos. (1), (2), (4), (5) and (6) above.

8. The Committee are not inclined to agree to the request of the Ministry for dropping the assurance at Sl. No. (3) above and have expressed the desire that it should be kept pending till a final decision is taken on the Report of the Enquiry Committee which was under examination at the time the reply was given.

IV. POSITION OF PENDING ASSURANCES PERTAINING TO FOURTH AND FIFTH LOK SABHA

9. A statement (Appendix—I) showing the position of assurances pertaining to Fourth and Fifth Lok Sabha pending implementation by Government as on 16th November, 1973 was considered by the Committee.

10. From the data shown in the statement, the Committee have noted that there are 84 pending assurances pertaining to Fourth Lok Sabha, out of 573 pending assurances selected by the first Committee of the Fifth Lok Sabha for being pursued further.

11. The Committee particularly stress that Government should make earnest efforts to liquidate the assurances pertaining to Fourth

to Ninth Sessions (Fourth Lok Sabha) which have become 4 to 5 years old (Appendix—II). The Committee desire that the Ministries concerned should send for the information of the Committee written intimation to the Lok Sabha Secretariat in respect of each item and the reasons for so much delay in their implementation.

12. The Committee have also noted that there are 945 pending assurances pertaining to First to Eighth Sessions of Fifth Lok Sabha which are still required to be implemented by Government.

13. The Committee would once again emphasise that the Ministries concerned should take necessary action to ensure the expeditious implementation of all these pending assurances.

V. REVIEW OF PENDING ASSURANCES PERTAINING TO FIFTH AND SIXTH SESSIONS OF FIFTH LOK SABHA

14. In pursuance of the decision of the Committee as contained in para 6 of their Seventh Report, Fourth Lok Sabha (presented on the 13th December, 1969) Government are required to implement the assurances within a period of three months from the date an assurance is given by the Minister concerned on the floor of the Lok Sabha. If Government foresaw any genuine difficulties in implementing any assurance within the stipulated period of three months, they have to approach the Committee for extension of the time-limit.

15. A large number of assurances pertaining to the Fifth Lok Sabha, are still lying pending, which have become more than three months old. These pending assurances are being reviewed by the Committee in convenient batches.

16. In their Sixth Report presented to the House on the 5th September, 1973, the Committee reviewed 45 pending assurances pertaining to Fifth Session of Fifth Lok Sabha.

17. At their sitting held on 23rd November, 1973, the Committee reviewed the second batch of 19 pending assurances pertaining to the Fifth Session and 42 pending assurances pertaining to Sixth Session of the Fifth Lok Sabha (details given in Annexures I and II to Minutes dated 23rd November, 1973).

18. During the course of review, the Committee have noted that out of these 61 pending assurances, Government have sought extension of time-limit for implementation of assurances in sixteen cases, as indicated against each in Annexures to Minutes dated 23rd November, 1973.

19. Considering the reasons advanced by Government, the Committee agree to grant extension of time upto the end of December, 1973 for the implementation of these sixteen assurances. The Committee trust that Ministries concerned will ensure implementation of these assurances by the extended date.

20. The Committee would once again urge upon Government to take steps to ensure the expeditious implementation of the remaining 45 pending assurances.

NEW DELHI;

December 12, 1973.

Agrahayana 21, 1895 (Saka).

G. S. MELKOTE,
Chairman,
Committee on Government
Assurances.

MINUTES

MINUTES

I. Fifth Sitting

(See paras 3—5 of Report)

The Committee met on Friday, the 23rd November, 1973 from 15.00 to 15.45 hours.

PRESENT

Dr. G. S. Melkote—*Chairman.*

MEMBERS

2. Shri C. K. Chandrappan
3. Kumari Kamala Kumari
4. Shri Inder J. Malhotra
5. Shri R. Balakrishna Pillai
6. Shrimati B. Radhabai Ananda Rao
7. Shri Sakti Kumar Sarkar
8. Shri Virbhadra Singh

SECRETARIAT

Shri M. C. Chawla—*Deputy Secretary.*

Shri K. D. Chatterjee—*Under Secretary.*

2. The Committee took up for consideration Memoranda Nos. 50 to 59. The observations/recommendations of the Committee on these Memoranda are as under:

MEMORANDA NOS. 50 TO 55

Requests from the Department of Parliamentary Affairs for dropping of assurances

3. The Committee considered Memoranda Nos. 50 to 55 containing requests from the Department of Parliamentary Affairs for dropping the following seven assurances:

- (1) Assurance arising out of the reply given to Unstarred Question No. 3870 on the 29th August, 1972 regarding number of Contractors who applied to the Railway Administration to grant arbitration (Memorandum No. 50).
- (2) Assurance arising out of the reply given to Unstarred Question No. 5434 on the 22nd December, 1972 regarding

recommendations of Advisory Committee of Plantation Institution for assistance to States (Memorandum No. 51).

- (3) Assurance arising out of the reply given to Unstarred Question No. 425 on the 25th July, 1973 regarding Communal riots in Sadar Bazar, Delhi (Memorandum No. 52).
- (4) Assurance arising out of the reply given to Starred Question No. 84 on the 27th July, 1973 regarding loans from World Bank for Irrigation Projects in India (Memorandum No. 53).
- (5) Assurance arising out of the reply given to Unstarred Question No. 912 on the 27th July, 1973 regarding stoppage of over-time allowance to employees working in Indian Airlines and Air-India (Memorandum No. 54).
- (6) Assurances arising out of the reply given to Unstarred Question Nos. 5734 and 5735 on the 23rd July, 1971 regarding valuables belonging to the Nawab of Rampur (Memorandum No. 55).

4. After examining the reasons advanced by Government in each case, the Committee agreed to the dropping of the assurances at Sl. Nos. (1), (2), (4), (5) and (6) above.

5. The Committee did not agree to drop the assurance at Sl. No. (3) above and desired that it might be kept pending till a final decision was taken on the Report of the Enquiry Committee which was under examination at the time the reply was given.

MEMORANDUM No. 56

6. The Committee then considered Memorandum No. 56 regarding implementation of an assurance given in reply to Unstarred Question No. 2983 on the 24th June, 1971 regarding workers rendered unemployed in 1969.

7. The Committee noted that the requisite information in respect of all the States, except Kerala, had since been laid on the Table of the House on 29-3-1973.

8. The Committee did not agree to the request of the Ministry of Labour and Rehabilitation (now Labour) for dropping of the assurance on the plea that the information in respect of Kerala State was not forthcoming in spite of several reminders and that information in respect of other States which had been laid on the

Table might suffice. The Committee desired that the information in respect of Kerala State might also be obtained and laid on the Table of the House.

MEMORANDA NOS. 57 AND 58

Review of pending assurances pertaining to Fifth and Sixth

Sessions of Fifth Lok Sabha

9. The Committee considered Memoranda Nos. 57 and 58 containing 61 pending assurances pertaining to Fifth and Sixth Sessions of Fifth Lok Sabha (details given in Annexures I and II).

10. The Committee noted that Government had sought extension of time limit in sixteen cases as indicated in Annexures I and II. The Committee granted extension of time upto the end of December, 1973 for the implementation of those sixteen assurances and desired that the Ministries concerned should ensure implementation of these assurances by the extended date.

11. As regards the other 45 pending assurances, the Committee urged upon the Government to expedite their implementation.

MEMORANDUM No. 59

12. The Committee perused the two statements showing the analysis of pending assurances pertaining to Fourth and Fifth Lok Sabha pending implementation by Government as on the 16th November, 1973.

13. The Committee noted that there were 84 assurances pertaining to Fourth Lok Sabha which were still pending implementation by Government. The Committee particularly stressed that Government might make earnest efforts to liquidate each of the 32 pending assurances pertaining to Fourth to Ninth Sessions (Fourth Lok Sabha) which had become 4 to 5 years old and send written intimation to the Committee in this respect without delay.

14. The Committee also noted that there were 945 pending assurances pertaining to first to Eighth Sessions of Fifth Lok Sabha which were still to be implemented. The Committee desired that Government might take necessary action for the expeditious implementation of all these pending assurances.

15. The Committee then decided to sit on Wednesday, the 12th December, 1973 at 18.00 hrs. to consider and adopt their draft Seventh Report.

16. The Committee also decided to meet during the coming inter-session period on the 24th and 25th January, 1974 at 11 hours.

~~11 hours.~~

The Committee then adjourned.

ANNEXURE I

(Vide para 9 of Minutes dated 23-11-73)

Pending Assurances pertaining to Fifth Session, 1972 of Fifth Lok Sabha.

Sl. No.	Date and Reference	Text of the Question/Debate	Assurance given	Remarks
1	2	3	4	5
(MINISTRY OF FOREIGN TRADE) (NOW COMMERCE)				
1	USQ. No. 1338 dated 8-8-1972 by Dr. H. P. Sharma.	The percentage of the country's imports that were channelised through State Trading Agencies during the past three years.	Information about the share of public sector in import trade during the past three years is being collected and will be laid on the Table of the House.	
2	USQ. No. 3017 dated 22-8-72 by Shri Biren Dutta.	(a) whether any scheme has been formulated by Government of Tripura to start a rubber factory there; and (b) if so, whether it will be in Private Sector or in Public Sector.	(a) and (b) Information is being collected and will be placed on the Table of the House.	
3	USQ. No. 3041 dated 22-8-72 by Shri D. P. Jadeja.	(a) the number and names of woollen mills in India which are exporting woollen cloth; (b) the names of the countries to whom the woollen cloth is exported; (c) the quantity in terms of length of woollen cloth exported by each mill during 1969-70, 1970-71 and 1971-72; and (d) the foreign exchange earned.	(a) to (d). The information is being collected and would be placed on the Table of the House.	
(MINISTRY OF HOME AFFAIRS)				
4	USQ. No. 2038 dated 16-8-72 by Shri Indrajit Gupta.	(a) whether the Prime Minister has written a letter recently to the Chief Ministers of		

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		<p>Andhra Pradesh, Assam, Bihar, Kerala, Orissa, Punjab and West Bengal urging them to take steps so that the suspected Naxalites are given humane treatment; and</p>		
		<p>(b) if so, the reaction of State Governments thereto.</p>	<p>(b) Replies from the Chief Ministers of Assam, Kerala and West Bengal are awaited.</p>	
5	<p>SQ. No. 339 dated 23-8-72 by Shri Prasanbhai Mehta and Shri K. Lakkappa.</p>	<p>(a) whether some States have introduced legislation to prohibit religious conversion by force; and</p>		
		<p>(b) if so, how many States have passed such legislation and whether Union Government also propose to bring such a legislation.</p>	<p>(b) According to information available, laws have been enacted in the States of Madhya Pradesh and Orissa to provide for prohibition of conversion from one religion to another by the use of force or inducement or by fraudulent means. No such laws have been enacted in Himachal Pradesh, Mysore and Manipur. Information in respect of remaining States is being collected and will be laid on the Table of the House.</p>	
6	<p>SQ. No. 409 dated the 30th August, 1972 by Maulana Ishaque Sambhali.</p>	<p>The facilities provided to A, B and C Class prisoners in each State:</p>	<p>Each State has its own rules of classifying prisoners and providing facilities to them. A Statement showing the facilities provided to different classes of prisoners as furnished by the State Governments is placed on the Table of the House. More detailed information is being collected from the State Governments and will be laid on the Table of the House on receipt.</p>	<p>Request received from D.P.A. for extension of time upto 31st August, 1973. No further extension sought for.</p>

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| 7 | USQ. No. 4026 dated the 30th August, 1972, by Shri Prabodh Chandra. | whether in spite of the directive from the Government, certain former Rulers are still enjoying their old privileges, such as posting of guards, free electricity etc. | Information is being collected and will be laid on the Table of the House. | |
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(MINISTRY OF INDUSTRIAL DEVELOPMENT)

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| 8 | USQ. No. 1432 dt. 9-8-72 by Shri Nathu Ram Ahirwar. # | (a) whether the prices of salt in the country have registered cent per cent increase: and
(b) the prices of the salt in various States during last three months. | (b) Information is being collected and will be placed on the Table of the House. | |
| 9 | Unstarred Question No. 2280 dt. 16-8-72 by Shri Hari Kishore Singh. | (a) whether there is any proposal under the consideration of Government to equalise the price of industrial and Chemical salts through out the country.
(b) if not, the reasons therefor: and
(c) the prices of industrial and chemical salts in all the States as on 30th June, 1972. | (c) Information is being collected and will be placed on the Table of the House. | |
| 10 | Unstarred Question No. 3189 dt. 23-8-72 by Shri Robin Kakoti. | (a) the number of small, medium and Large Scale Industries in Assam, the items manufactured by them and the imported raw materials allotted respectively to these industries during the last three years.
(b) the investments made by these industries:
(c) the number of persons employed in in these industries:
(d) total value of finished goods produced by these industries during the last three years: and
(e) how many industries have their Head Offices within Assam State and the number out of them which have head offices outside Assam. | (a) to (e) The Information is being collected and will be placed on the Table of the House. | Request received from DPA for extension of time upto 30th Nov., 1973. |

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11	USQ. No. 4027 dt. 30-8-72 by Shri Saroj Mukherjee.	How much money has been spent for sending technical teams and know-how groups from India to learn from countries abroad during the years 1970- 71 and 1971-72.	Information is being collected and will be laid on the Table of the House.	Request received from DPA for ex- tension of time upto 31st De- cember, 1973.

12	USQ. No. 4058 dt. 30-8-72 by Shri Shashi Bhushan and Shri S. M. Banerjee.	(a) the total number of Hoarders and Black- marketeers arrested in various States and Union Territories in the country in June, July and August, 1972. (b) the names and other particulars of these persons and the ac- tion taken against them.	(a) and (b) The information has been called for from the State Go- vernments/Union Territories and will be laid on the Table of the House.
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(MINISTRY OF INFORMATION AND BROADCASTING)

13	USQ. No. 2307, dt. 16-8-72 by Shri Madhuryya Haldar.	(a) whether budget of Information and Broadcasting Minis- try two years back provided for a project to bring out monthly Digests in several languages: and (b) if so, the reasons for not implementing this project.	(b) It is now being examined.
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(MINISTRY OF LABOUR AND REHABILITATION)

14	SQ. No. 164 dated 10-8-72 by Dr. Laxmi- narayan Pan- dey and Shri Lalji Bhai.	On a point raised by Dr. Laxminarayan Pandey regarding comprehensive industrial relations law, the Minister said, "Our efforts are to bring it forward during this session but I do not think that it is a possible thing, but during the next session, definitely, a comprehensive industrial relations law will be introduced."	Request received from the D.P.A. for extension of time upto 31st De- cember, 1973.
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(MINISTRY OF LAW AND JUSTICE)

15	USQ. No. 339, dt. 1-8-72 by Shri M.C. Daga.	(a) whether the proper- ties of religious places throughout the country are misused. (b) if so, whether Go- vernment propose to enact any legislation in this regard: and	(a) The information is not available with the Govt. The same is being collected from the State Go- vernments and Union Territory Administrations.
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(MINISTRY OF PLANNING)

- 18 USQ. No. 2224, dt. 16-8-72 by Shri Kodanda Rami Reddy.
- (a) whether at the end of the last Session, a memorandum was submitted to the Prime Minister by the Members of Parliament representing chronically backward areas; and
- (b) if so, the action taken thereon.
- (b) The memorandum is under examination.

(MINISTRY OF STEEL AND MINES)

- 19 USQ. No. 1679 dt. 10-8-72 by Shri Dhan Shah Pradhan and Shri G. C. Dixit.
- Referring to the reply given to USQ. No. 2769 on 13-4-72 and asking:
- (a) whether the requisite information has since been collected; and
- (b) if so, the time by which it is expected to be completed.
- (a) and (b) Complete information is being collected and will be laid on the Table of the House as soon as the same is received.
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ANNEXURE II

(Vide para 9 of Minutes dated 23-11-73)

Pending Assurances pertaining to Sixth Session, 1972 of fifth Lok Sabha

Serial No.	Date and Reference	Text of the Question / Debate	Assurance given	Remarks
1	2	3	4	5
MINISTRY OF AGRICULTURE				
1.	USQ. No. 144 dated the 13th November, 1972 by Sarva-Shri M. Kathamuthu and K. Baladandayutham.	Referring to the reply to Unstarred Question No. 64 dated 31-7-72 and asking : (a) when similar legislations are expected to be enacted in the remaining States ; (b) the extent of surplus lands expected to be made available in each State as a result of those new legislations; and (c) whether any special machinery has been evolved in the States to implement the new legislations, if so, the main features thereof.	(b) and (c). Information is being collected from the State Governments.	
2.	USQ No. 153 dated the 13th November, 1972 by Shri Mahadeepak Singh Shakya and Dr. H. P. Sharma.	(a) the number of landless agriculturists in the various States ; (b) the acreage of land available (i) irrigated and (ii) unirrigated in each State and Union Territory of India, at present and also after the enforcement of the land reforms therein ; and (c) the steps taken so far and being taken to allot the land to the landless during the current year.	(b) The break-up of available surplus area in irrigated and unirrigated categories is not available. However, the surplus area declared taken possession of and distributed by the State Governments under the earlier ceiling laws is shown in the appended statement. Estimates of surplus land after the enforcement of the revised laws are being collected.	

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3. USQ. No. 1801 dated 27-11-72 by Shri Narendra Singh. (a) the number of Slaughter Houses in the country at present and their location ; and (a) & (b) :
The information is collected from the State Governments. The same will be placed on the Table of the Lok Sabha as soon as it is received.
- (b) the number of animals slaughtered each year in those slaughter Houses as per information available to the Government.
4. USQ. No. 2870, dt. 4-12-72 by Shri Dhan Shah Pradhan. (a) whether reports have been received that Harijans, Adivasis and agricultural labourers of Hujoo Tehsil of Rewa district who were living there for several generations have been evicted from there under Section 248 of the Land Tenancy Act; and (a) & (b) :
Necessary information is being collected from the State Govts. and will be placed on the Table of the House when received.
- (b) if so, the details thereof.
5. USQ. No. 2894, dt. 4-12-72 by Shri Mukhtiar Singh Malik. (a) the expenditure incurred by Govt. to grow crops and to install machinery for drinking water in the desert areas and the benefits derived therefrom so far by the people in each of the States ; and (a) & (b) :
The figures of expenditure incurred by Govt. to grow crops and to install machinery for making available drinking water in desert areas and the benefits derived therefrom so far by the people in each of the States are not readily available in this Ministry. The information is being collected from the State Govts. and will be placed on the Table of the Sabha when received.
- (b) how much foreign exchange was involved in the installation of such machinery.
6. USQ. No. 2980, dt. 4-12-72 by (a) whether the Govt. announced that during the Gandhi cente- Request received from DPA
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Shri Samar Guha and Shri Somchand Solanki.	<p>nary year, every village in India will be provided with either a well or tube-well, for supplying drinking water to the villagers particularly the Harijans and the Tribals;</p>	<p>for extension of time upto 31st August, 73. No further extension sought for.</p>		
	<p>(b) if so, the number of villages covered by such scheme; and</p> <p>(c) the programme for next three years for providing drinking water to the rural people, particularly to the backward communities.</p>	<p>(b) 13,461 villages are proposed to be covered under the Central Sector Programme. As regards the State Sector information is being collected.</p> <p>(c) The information is being collected and would be laid on the Table of the House.</p>		
<p>7. USQ. No. 3775 dt. 11-12-72 by Shri K. M. Medhukar and Dr. Ranen Sena.</p>	<p>(a) the possibilities of utilising ground water for irrigation in the drought affected areas in the Gangaic basin; and</p> <p>(b) whether any scheme has been prepared for ensuring maximum utilisation of ground water for agricultural purposes in these areas.</p>	<p>(a) & (b) : The information is being collected and will be placed on the Table of the Sabha when received.</p>		
<p>8. SQ. No. 496 dt. 18-12-72 Supplementary by Shri Vayalar Ravi.</p>	<p>Referring to the reply of the Minister to part (b) of the question the member sought further clarification as under:</p> <p>"The Hon. Minister has completely denied the charge that they are lying idle. With responsibility I say that certain machines are lying idle and there are mechanical defects. Will Govt. enquire into this charge."</p>	<p>(b) The Minister said, "What I have stated is on the basis of the report furnished by the Food Corporation of India. But since the Hon. Member is raising some doubt we shall verify it again."</p>		

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9. USQ.No. 4671 dt. 18-12-72 by Shri M. R. Lakshminarayanan.
- (a) whether the sugar factories in Tamil Nadu were supposed to pay the minimum price Rs. 7.37 per quintal to the sugarcane growers within 14 days of supply of sugarcane in lumpsum for the season 1971-72;
- (b) if so, whether certain factories fail to do so; and
- (c) the names of the defaulting factories and the action proposed to be taken against them.
- (a) to (c): The information is being collected from the Government of Tamil Nadu and will be laid on the Table of the Sabha.

(MINISTRY OF COMPANY AFFAIRS)

10. USQ. No. 2638 dt. 1-12-72 by Shri Birender Singh Rao.
- how much amount out of the profits earned by the sugar factories has been donated to each political party in the country by each sugar factory, during the last three years.
- Information is being collected and it will be laid on the Table of the House.
11. USQ. No. 2716 dt. 1st Dec. 1972 by Shri Phool Chand Verma and Shri Onkar Lal Berwa.
- (a) the number of Companies belonging to Shri R.P. Goenka, and his relatives;
- (b) whether Government has received complaints against them; and
- (c) if so, the nature of complaints received in each case.
- (b) & (c): Information is being collected and will be laid on the Table of the House.
- Partly implemented (The information from Ministry of Industrial Development is yet to be received).
12. Unstarred Question No. 3501 dated 7-12-1972 by Shri Narain Chand Parashar.
- The names of War Widows of Himachal Pradesh, Punjab, Haryana, Rajasthan and the Union Territory of Delhi and Chandigarh who have been given financial or other assistance by the Central Government and the exact nature of the assistance.
- The information is being collected and will be laid on the Table of the House.
- Request received from DPA for extension of time upto 31st August, 1973. No further extension sought for.
13. Starred Question No. 560 dated 21-12-72 by
- (a) whether there is a requisite reservation of posts in all the cate-
- Request received from DPA for ex-

1	2	3	4	5
Shri Dhan Shah Pradhan.	gories and classes of employees in all depart- ments in under the De- fence Ministry;			tension of time upto 31st October, 1973. No further ex- tension sought for.
	(b) if not, the reasons therefor; and			
	(c) the percentage of the employees belonging to Scheduled Castes and Scheduled Tribes in every category and class of service in each department under De- fence Ministry.		(c) The information is being collected and will be laid on the Table of the House.	

(MINISTRY OF EDUCATION AND SOCIAL WELFARE)

14. USQ.No. 185 dt. 13th Nov. 1972 by Shri B.K. Das Chowdhury.
- (a) the names and locations of the cultural centres functioning in the country; and
(b) the names and locations of the new centres proposed to be opened in the country in the near future.
- (a) & (b):
It was *trier alia* stated that however information regarding the names and locations of the existing cultural centres and of the new centres proposed to be opened in the country is being collected and will be laid on the Table of the House.
15. 15-11-1972.
- motion regarding Report of Commissioner for Scheduled Castes and Scheduled Tribes for 1969-70.
- While moving the Motion, the Minister said, "Sir, since notice of this motion was given by me, the 20th report for the year 1970-71 has also been submitted and it is now in the process of being translated and printed. I hope to place this report on the Table of the House as soon as I am able to get it. I do not know whether that will be possible before the end of this session, but as soon as it comes, I will take the earliest opportunity of placing it before the House."

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16	Unstarred Question No. 1805 dated 27-11-72 by Shri Saroj Mukherjee.	(a) the number of students who graduated from different Universities in the year 1971 and 1972; and	(a) and (b): The requisite information is being collected and will be laid on the Table of the House.	Request received from DPA for extension of time up to 15th September, 1973. No. further extension sought for.
		(b) the number of students who got M.A. or M. Sc. Degree from different Universities.		
17	USQ. No. 2865 dated 4-12-72 by Shri M. S. Purty.	(a) the number of houses constructed in rural areas for Scheduled Castes and Scheduled Tribes with the assistance given by the Central and State Governments during each of the last three years; and	(a) and (b). The information is being collected from the State Governments and the Union Territories Administrations and will be laid on the Table of the House.	
		(b) the number of houses constructed for them in the Urban areas with the loans and other financial assistance given by the Central Govt. state Governments and Life Insurance Corporation during each of the last three years.		
18	USQ. No. 3811 dated 11-12-72 by Shri M. M. Joseph.	(a) the revised pay scales of Craft Teachers, Craft Instructors and Handicraft Teachers working in Delhi schools;	(a) to (d): The information is being collected and will be laid on the Table of the Sabha as soon as possible.	
		(b) the recruitment qualifications of Teachers holding these posts and the nature of their duties;		
		(c) the recruitment qualifications, nature of duties and pay scales of workshop Instructors working in Delhi Polytechnics; and		
		(d) the reasons for not giving the same scales as that of Craft Teachers to the workshop Instructors.		
19	USQ. No. 3840 dated 11-12-72 by Shri Jyotirmoy Bosa.	Referring to the reply given to Unstarred Question No. 7681 dated 29th May, 1972 and asking;	(a) and (b): According to the information received from the Delhi Administration, no Government Institution	

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| 20 USQ. No. 4666 dated 18-12-72 by Shri Chhatrapati Ambesh. | (a) whether the requisite information has been collected; if so, the main features thereof; and
(b) If not, when the information will be laid on the Table of the House. | under the control of Delhi Administration is receiving any aid from foreign missionary Organisations in Delhi. Information about Independent schools not receiving grant-in-aid is being collected. | (a) and (b). The requisite information is being collected from Delhi Administration and will be placed on the Table of the Sabha as early as possible. | |
| 21 USQ. No. 4820 dated 18-12-72 by Shri S. M. Siddayya. | (a) the number of post-Graduate Teachers, subject-wise, working on 30th September 1968 against the confirmed, regular and temporary posts reserved for Scheduled Castes and Scheduled Tribes, separately in Education Department of Delhi Administration, and
(b) the reason of not confirming Scheduled Castes and Scheduled Tribes Post Graduate teachers working in the above Department since 1962 against the confirmed posts reserved for the above communities. | (a) and (b). The requisite information is being collected from Delhi Administration and will be placed on the Table of the Sabha as early as possible. | Information is being collected from the State Governments/ Union Territory Administrations and will be laid on the Table when received. | Request received from D.P.A. for extension of time upto 31st October, 1973. No further extension sought for. |

(MINISTRY OF EXTERNAL AFFAIRS)

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| 22 Unstarred Question No. 3410 dated 7-12-72 by Shri Biswanath Jhunjhunwala. | (a) the names of private organisations which are handling Government's publicity work both for political and industrial activities in foreign countries;
(b) the names of Government agencies which are assisting Government in foreign countries for such purpose; | (a), (b), (c) & (d). Information in this regard is being collected and will be supplied as soon as it has been compiled. | Request received from D.P.A. for extension of time upto 15th November, 1973. No further extension sought for. |
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		expenditure on their maintenance three years ago.	cars with the Ministries (including those in use by Ministers) as in July 1971 was 38.	
28	USQ. No. 2731 dated 1st December, 1972 by Shri Balakrishna Venkanna Naik.	(a) the total number of borrowers' accounts in the rationalised banks prior to nationalisation and after nationalisation as on date; and (b) Out of these how many were borrowers below Rs. 5,000/-- prior to and after nationalisation as on date.	(a) For the period prior to nationalisation the latest available data relate to 31st March, 1968. According to these data, the total number of borrowal accounts with the 14 nationalised banks as on that date was 452782. As regards the period after nationalization data is not readily available. It will be collected to the extent possible and laid on the Table of the House.	
29	USQ. No. 3563 dated 8-12-72 by Shri Madhuryya Haldar.	(a) the number and particulars of the official and semi-official delegations sent to different countries during the first eight months of this year; (b) the expenditure incurred on each such delegations; and (c) the impact of these delegations on the said countries.	(a), (b) & (c) The information is being collected and will be laid on the Table of the House as soon as possible.	Request received from D.P.A. for extension of time upto 30th Oct., 1973. No further extension sought for.
30	USQ.No. 3663 dated 8-12-72 by Shri H.P. Sharma.	The amount remitted abroad during the last three years by each of the foreign Engineering Companies operating in India with 50 percent and more of equity shares in foreign hands.	The information is being collected and will be laid on the Table of the Lok Sabha to the extent it becomes available.	
31	USQ. No. 4502 dated 14th December, 1972 by Shri Lajji Bhai.	(a) the number and location of the Branches of the State Bank of Bikaner and Jaipur in Rajasthan which advance loans for the development of new and old wells for irrigation purposes and agricultural purposes;	(a), (b) & (c). The information is being collected and will be laid on the Table of the House.	

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- (b) the number of farmers to whom loans were advanced by the Bank during the last two years alongwith the amount of the loan; and
- (c) the number of applications for loans which are still to be considered and the amount involved.
- 32 USQ. No. 4614 dt. 15-12-72 by Shri G.C. Dixit. (a) the total income of industrialists and businessmen other than the former Rulers and Landlords in Madhya Pradesh having an annual income of more than rupees one lakh during the last year; and (b) the total amount of arrears on account of Income-tax, Wealth tax and surcharge outstanding against them. It was inter alia stated that: the requisite particulars as on 31-3-72 regarding all assesseees in whose cases total income on the basis of the latest assessment completed during the Financial year 1971-72 exceeded rupees one lakh, in the charge of the Commissioner of Income-tax, Madhya Pradesh, Bhopal are being collected and will be laid on the Table of the House as early as possible.
- 33 USQ. No. 5405 dt. 22-12-72 by Shri Darbara Singh. (a) how much fresh investment has actually come to coal industry in the form of share capital, preference and equity and long term loans for over 10 years during the last three years; and (b) the names of the companies and how much money each raised on above accounts. (a) and (b) Information is being collected and will be laid on the Table of the House.
- 34 USQ. No. 5433 dt. 22-12-72 by Kumari Kamala Kumari. (a) the number and names of the representatives of 20 large business houses who visited U.S.A. and Switzerland in 1972; (b) the purpose of their visits; and (c) whether those were not commercial trips. (a) to (c) Foreign exchange is released by the Reserve Bank of India for business visits abroad for furtherance of trade, industry and commerce and applications are considered on the basis of the essentiality of the proposed visit.

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Guidelines to be followed by Regional Offices of the Reserve Bank of India for scrutiny of applications have been laid down. The necessary information will be collected and will be laid on the Table of the House.

- 35 USQ. No. 5491 dt. 22-12-72 by Shri Narain Chand Parashar. (a) the total number of loans sanctioned by the Nationalised Banks to the Agricultural and small scale industrialists in the State of Himachal Pradesh during the year 1970-71 and 1971-72, District-wise; and (a) and (b). The information to the extent possible is being collected and will be laid on the Table of the House.
- (b) the number of applicants from such categories whose applications are pending at present and the reasons for delay in their disposal.
- 36 USQ No. 5500, dt. 22-12-72 by Shri S. A. Muruganatham. (a) whether the companies with foreign holding viz. Indian Tobacco Company, Glaxo Laboratories (India) Limited, Bombay, Reckitt and Colman of India Limited, Calcutta, Hindustan Lever Limited, Bombay and Britania Biscuits Company Limited, Calcutta have been permitted by Government to issue shares to their foreign counterparts for the use of foreign trade names; and (a) and (b) The Request received from DPA for extension of time upto 31st December, 1973. The requisite information is being collected and will be laid on the Table of the Lok Sabha to the extent it becomes available.
- (b) if so, the amount of remittances made by way of dividends on the shares thus issued in the last three years.
- 37 USQ. No. 5539 dt. 22-12-72 (a) whether the loans advanced to gold- (a), (b) and (c) Request The information is received

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	by Shri M. Jhu Dandavate.	smiths to rehabilitate themselves have been recovered with interest;	being collected and will be laid on the Table of the Lok Sabha.	from DPA for extension of time upto 30th Sept. 1973. No further extension sought for.
		(b) whether in the recovery process the assets of any debtor goldsmiths have been seized; and		
		(c) if so, their number State-wise.		
38	USQ. No. 5558 dt. 22-12-72 by shri Prabh Chandra.	(a) whether a high-powered transmitter and other items have been recently recovered by the Customs Authorities from a foreign missionary on the Indo-Bhutan border;	(a) to (d). Goods specified in the annexure have been seized from one Father M. Paletty of Udalguri Catholic Mission, Udalguri District Darrang, Assam by the Customs Officers of Tezpur, Assam on 6-9-72. Further information is being collected and will be placed on the Table of the House.	Request received from DPA for extension of time upto 31st July, 1973. No further extension sought for.
		(b) if so, what action is being taken against the persons concerned;		
		(c) the reasons why the follow-up action has been very little; and		
		(d) the findings of the enquiry held in this regard?		
39	USQ. No. 5582 dt. 22-12-72 by Shri G. C. Dixit.	(a) the amount of loans advanced by each nationalised banks in the Hoshangabad and Eastern Nimar Districts of Madhya Pradesh during the last year and the objects for which loans were advanced;	(a) to (c). The information is not readily available and the same will be collected to the extent feasible and placed on the Table of the Lok Sabha.	
		(b) whether some more applications have been received for loans this year; and		
		(c) if so, the number of applications disposed of and the number of applications which are still pending and the reasons therefor.		
(MINISTRY OF FOREIGN TRADE — NOW COMMERCE)				
40	USQ. No. 2601 dt. 1st December, 1972 by Shri D. P. Jadeja and Shri Nanjibhai Ravijibhai Vekaria.	(a) whether wool used for manufacturing woollen cloth is imported;	(c) The information is being collected and would be placed on the Table of the House.	
		(b) if so, the names of the countries from which imported;		

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- (c) the quantity imported during the last three years, year-wise by each mill.
- 41 USQ. No. 2603 dt. 1st Dec. 1972 by Shri Nanjibhai Ravjibhai Vekaria.
- (a) the number and names of woollen mills in India which are exporting woollen cloth;
- (b) the names of the countries to which the cloth is exported; and
- (c) the quantity exported during the last three years, year-wise, mills-wise and country-wise.
- 42 USQ No. 4567 dt. 15-12-72 by Shri C. K. Chandrappan.
- (a) whether the Coir Board at its meeting held on the 16th June, 1971 decided to pay bonus to its employees and approached the Ministry for financial sanction; and
- (b) if so, the decision taken in the matter.
- (c) The information is being collected and would be placed on the Table of the House.
- (b) The matter is under consideration.
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MINUTES

II. Sixth Sitting

(See paras 3-5 of Report)

The Committee met on Wednesday, the 12th December, 1973 from 16.00 to 16.35 hours.

PRESENT

Dr. G. S. Melkote—*Chairman*

MEMBERS

2. Shri C. Chittibabu
3. Shri D. D. Desai
4. Shri Sakti Kumar Sarkar
5. Shri Virbhadra Singh

SECRETARIAT

Shri M. C. Chawla—*Deputy Secretary*.

Shri K. D. Chatterjee—*Under Secretary*.

2. The Committee considered their draft Seventh Report and adopted the same.

3. The Committee authorised the Chairman, and in his absence, Shri D. D. Desai to present the Report on Friday, the 14th December, 1973.

Request for dropping of an assurance given by the Minister of State for Agriculture during the discussion on the Food Corporation

(Amendment) Bill on 23-11-1972

4. The Committee considered further the case referred to in para 5 of the Minutes of the Eighth Sitting of the Committee held on the 19th April, 1973. The Minister of State in the Ministry of Agriculture in a letter to the Chairman dated 10th September, 1973 had clarified that it would not be in the public interest to lay the relevant documents on the Table of the House. The Committee after careful consideration of some past precedents of similar character, decided to drop the assurance in question.

5. The Committee decided to sit at 11.00 hours on the 24th and 25th January, 1974.

The Committee then adjourned.

APPENDIX I

(Vide para 9 of Report)

Statement showing the position of assurances as on 16th November, 1973

(i) Assurances pertaining to the Fourth Lok Sabha

Session	No. of pending assurances pertaining to Fourth Lok Sabha selected by the Committee (5th Lok Sabha) for being pursued further as on 22-8-1973	No. of assurances implemented/dropped upto 15-11-1973 (last date of laying of implementation statement)	No. of assurances outstanding
Fourth Session, 1968	1	..	1
Fifth Session, 1968	7	3	4
Sixth Session, 1968	3	1	2
Seventh Session, 1969	13	4	9
Eighth Session, 1969	9	2	7
Ninth Session, 1969	14	5	9
Tenth Session, 1970	27	5	22
Eleventh Session, 1970	18	7	11
Twelfth Session, 1970	24	5	19
TOTAL	116	32	84

(ii) Assurances pertaining to the Fifth Lok Sabha.

Session	No. of assurances culled out	No. of assurances implemented/dropped	No. of assurances outstanding.
First Session, 1971	42	36	6
Second Session, 1971	1005	961	44
Third Session, 1971	347	316	31
Fourth Session, 1972	830	731	99
Fifth Session, 1972	351	304	47
Sixth Session, 1972	397	306	91
Seventh Session, 1973	835	509	326
Eighth Session, 1973	419	118	301
TOTAL	4226	3281	945

APPENDIX II

(Vide para II of Report)

List of pending assurances pertaining to Fourth to Ninth Sessions of Fourth Lok Sabha

Sl. No.	Reference of Question/Debate	Session	Ministry concerned
1	2	3	4
1	USQ. No. 759 dated 16-2-1968	Fourth	Education
2	USQ. No. 3785 dated 13-8-1968	Fifth	Commerce
3	USQ. No. 1801 dated 30-7-1968	Fifth	Industrial Development.
4	USQ. No. 2914 dated 6-8-1968	Fifth	Do.
5	SQ. No. 472 dated 13-8-1968	Fifth	Do.
6	USQ. No. 868 dated 15-11-1968	Sixth	Home
7	USQ. No. 2196 dated 26-11-1968	Sixth	Industrial Development.
8	USQ. No. 876 dated 24-2-1969	Seventh	Finance
9	USQ. No. 9279 dated 12-5-1969	Seventh	Do.
10	USQ. No. 2323 dated 10-3-1969	Seventh	Health
11	SQ. No. 1036 dated 11-4-1969	Seventh	Home
12	SQ. No. 102 dated 21-2-1969	Seventh	Home
13	Statement made on 14-5-1969 re: the Report of the Intelligence Bureau on the use of Foreign money in the last General Elections and for other purposes.	Seventh	Home.
14	SQ. No. 1156 dated 17-4-1969	Seventh	Information and Broadcasting
15	USQ. No. 1693 dated 5-3-1969	Seventh	Industrial Development.
16	USQ. No. 8529 dated 6-5-1969	Seventh	Law
17	USQ. No. 81 dated 21-7-1969	Eighth	Finance
18	USQ. No. 864 dated 25-7-1969	Eighth	Home
19	USQ. No. 877 dated 25-7-1969	Eighth	Home
20	USQ. No. 2869 dated 8-8-1969	Eighth	Home
21	USQ. No. 4102 dated 20-8-1969	Eighth	Industrial Development.

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22	SQ. No. 602 dated 20-8-1969	Eighth	Law
23	USQ. No. 1329 dated 29-7-1969	Eighth	Social Welfare.
24	USQ. No. 1993 dated 28-11-1969	Ninth	Education
25	SQ. No. 585 dated 15-12-1969	Ninth	Health
26	USQ. No. 1798 dated 27-11-1969	Ninth	Information and Broadcasting.
27	USQ. No. 327 dated 18-11-1969	Ninth	Industrial Develop- ment.
28	USQ. No. 342 dated 18-11-1969	Ninth	Do.
29	USQ. No. 357 dated 18-11-1969	Ninth	Do.
30	USQ. No. 2219 dated 2-12-1969	Ninth	Do.
31	USQ. No. 2292 dated 2-12-1969	Ninth	Do.
32	USQ. No. 4192 dated 17-12-1969	Ninth	Do.